

5X 24/4/90 11

APPENDIX 'A' FORM

" FORM - I "

Part 10

ORIGINAL APPLICATION NO. 238190

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1985.

Bama Deva Prasad Sinha,

Pune. ..

Applicant

V/s

1. Union of India,
(Ministry of Information
& Broadcasting),
New Delhi. Respondents.

2. Secretary,
Govt. of India,
Information & Broadcasting
Shastri Bhavan, New Delhi-1.

I N D E X

S.No.	Description of documents relief upon.	Page Nos.
1.	Application ...	1 to 6
2.	Annex I & II- Transfer order of the applicant with telegram) dated 9th and 11th April 1990.	7 - 8
3	Annex III- False T.A. Bill by Shri B.M.Tamboli, Jr. Steno Gr.III. dated 3-2-1989	9 - 10
4	Annex IV- Salary attachment of Shri B.H.Tamboli. dt. 20-2-1989	11
5.	Annex V- Suggestion (Letter) for Deptt. enquiry against Shri B.H.Tamboli, dated 27-2-1989	12
6.	Annex VI- Transfer order of Mr.Tamboli to Pune from Bangalore.	13- 14

7 Reply of Ruds 1 to 6

Ans. Reb- 9


Signature of the Applicant.

Advocate for the Applicant.

For use in Tribunal's Office.

Date of filing
or
Date of Receipt by Post
Registration No.

Central Administrative Tribunal, New Bombay Bench
Received application on 18/4/90
By Email, Post
Stamp No 242190
Signature for Registrar
For Registrar

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's orders

Sten No 242/90

for objection

1) Both side Typing
2) Old format

Objection noted
m/s Thamboli

circulate on 20/4/90

Notices are issued
to the All Respondents
on dt 30-4-90

Ans
30-4-90

Notice dt. 30-4-90
served on R. No. 2
side letter dt.

11/5/90.

Ans

SSC
29/5/90

Ans

Letter dt. 10-5-90
read. from applicant
is put up for perusal.

SSC
29/5/90

①
Applicant by Mr. V.B. Raikar.
Mr. Raikar prays for the
interim relief prayed for.
we are unable to agree with
his arguments. No ~~connection~~
mala fide has been alleged
against any specific individual.
besides, prima facie, no
connection has been established
between Mr. Thamboli and any of the
officials connected with the
impugned order & transfer. We therefore, reject
the prayer for interim relief.

Admit
notice regarding reply
returnable before 3/7 Registrar
on 11/6/90. The applicant need
not be present or represented
on that date.

Ans
O. M. Chaudhuri
(T. SOBEROI) (P.S. CHAUDHURI)
MCJ MCJ

OA 238/90

Date : 11.6.1990

Neither the A.D. Nor the
unserved notice have been
recd. back in respect
of R. No 1

NO
11/6/90

Neither the A.D. Nor the
unserved notice has been
recd. back in respect of
R. No. 1

NO
13/8/90

Notices issued to
the all Respondents
on dt 19-8-90

NO
19-8-90

Notice dtd 19/8/90
served at R.2, on
dt 19-8-90

OA 238/90

Date: 13.8.90

Neither the Applicant nor
his Advocate is present.

Nobody is present on behalf
of Respondents, as notices
issued to them have not received
back served or unserved.

Issue fresh notice to
the Respondents to file their
reply within 30 days from the
date of issue of the notice
failing which the matter will
be proceeded ex-parte.

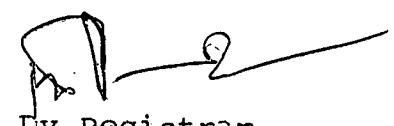
Adjourned to 19.10.90
for further directions.

DY. Registrar.

OA 238/90

Date: 19-10-90

Neither the applicant nor his advocate is present. Nobody present on behalf of the respondents. Fresh notice dated 19-9-90 was issued. Acknowledgement has not been received so far. Await service of notice. Adjourned to 22-11-90 for reply and directions.



Dy. Registrar.

Notice is issued to the Respondent No.1 on dt 28-11-90.

No
26-11-90

Above notice of 26/11/90 served on Resp No.1 on 28/11/90



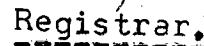
OA 238/90

Date: 22.11.90

None present for either side.

Notice dated 19.9.90 has been served on Respondent No.2, but notice issued to Respondent No.1 has not yet served, hence adjourned to 17.1.91 for reply and further directions.

Issue fresh notice to Respondent No.1.


Registrar.

W
OA 238/90

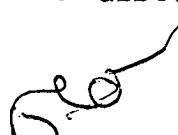
Date: 17.1.91

Neither the Applicant nor his Advocate are present.

Mr. V.M.Bendre for Mr. P.M.Pradhan Advocate for the Respondents.

Mr. Bendre prays to grant time for filing reply.

Adjourned to 22.2.91 for reply and further directions.


Registrar.

OA 238/90

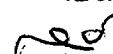
Date: 22.2.91

Neither the Applicant nor his Advocate are present.

Mr. V.M.Pradhan for Mr. P.M.Pradhan, Advocate for the Respondents.

Mr. Pradhan prays to grant time for filing reply.

Adjourned to 20.3.91 for reply and further directions.


Registrar.

O.A.238/90.

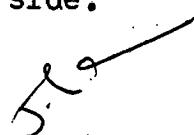
Date : 20.3.1991.

Neither the applicant nor his advocate are present.

Mr.V.M. Bendre, Advocate for Mr.P.M. Pradhan, Counsel appears for Respondents.

Place this matter before the Tribunal for orders on 16.4.1991.

No notice to either side.


Registrar.

Dated: 16-4-91

1. None for the applicant (3)
2. Respondents by
Mr. S. R. Atre holding the brief
of Mr. P. M. Praekar.
3. Mr. Atre submits that he will
be filing their reply in the Registry
during the course of the day and
will be giving copy thereof to the applicant
or his advocate
4. Rejoinder, if any by 7-6-91.
5. List the case for hearing in
its own turn.

T. C. S. Reddy *O. H. Chandrappa*
(T.C.S. Reddy) (P.S. Chaudhury)
M(J) M(A)

14-6-91 Per Tribunal

As per the oral orders from
Hon'ble Vice Chairman, this
case which is kept in the
sine die list, is fixed for
final hearing on 24/6/91.
Issue notice to both the
sides about this date.

SMYD
Section officer!

Notices are issued
to the Applicant &
all Respondents on
dt 14-6-91

MSD
14-6-91

At office dt d. 14-6-91 to
applicant returned with
remarks "Plot claimed"

15-7-91

P.T.O.

24-6-91 (b)

None for the applicant.

Respondents by Mr. V.M. Bende, holding the brief of Mr. P.M. Brodham, Counsel.

Notice dtd. 14-6-91 served on Resps. also 1 on dtd. 18-6-91

D. 15-6-91

Proof of Service of notice dated ~~16-6-91~~ is still awaited. Besides, however, Mr. Bende fairly submits that filing / service of reply as mentioned in order dated 16-4-91, is yet to be done. In view of this, S.O. to 28-6-91 for directions.

P. S. Chaudhuri
(P.S. CHAUDHURI)
M(A)

DATED 28.6.91

Received written reply for & behalf of the Respondents on 25/6/91 by hand

28/6/91

1. None present for the applicant. Respondents by

Mr. V.M. Bende holding the brief of Mr. P.M. Brodham.

2. At Mr. Bende's request, to enable him to complete service of reply of the applicant or his advocate ~~Respondents~~, S.O. to 15-7-91 for final hearing.

P. S. Chaudhuri
(P.S. CHAUDHURI)
M(A)

Notice issued to the Applicant on dtd 2-7-91
N.B. 2-7-91

Notice dtd. 2-7-91 to applicant returned with remarks "Left".

P. S. Chaudhuri
2-7-91

Dated 15-7-91.

(7)

Neither the applicant
nor his advocate is present.
Nobody is present on behalf
of the respondents. The ~~case~~
is dismissed for ~~the~~
default with no costs.

15/7/91
order/Judgement despatched
to App/Respondent(s)
on 29.7.91

General
15/7/91

T. C. Reddy,
(T. C. Reddy)
M(J)